

DIVISION BENCH

ITEM NO. 121

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

EP No.213/ALD/2019 & CA No.184/2019 IN CP No.01/ND/2012

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st November,
2022, 12:30 pm**

NAME OF THE COMPANY	KANTI PRASAD AGARWAL & ORS V/S SHREE KAILA DEVI REAL ESTATE LTD & ORS
UNDER SECTION	397/398 OF COMPANIES ACT 1956

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Arun Saxena alongwith Ms. Nalini, Advs.

*: For the applicant in EP No.213/ALD/2019
& respondent no.1-3 in CA No.184/2019*

NONE

*: For the applicant in CA No.184/2019 &
Respondent no.1-7 in EP No.213/ALD/2019*

ORDER

Due to paucity of time, the matter could not be taken up, hence adjourned to
30th January, 2023.

—Sd—

**Dr. R.C. Srivastava
(Court Officer)**

21st November, 2022

*Priya Agarwal
(Stenographer)*